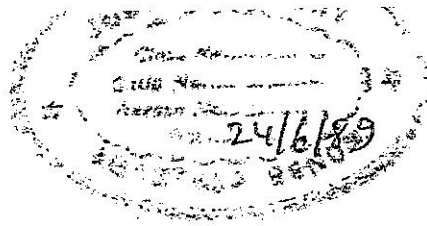
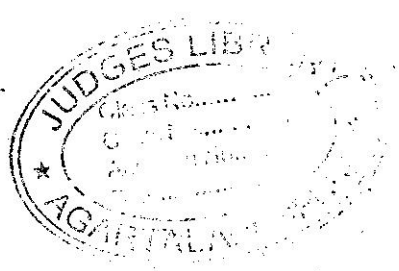


Tripura Boilers Rules, 1983

(As Amended upto 3rd Amendment dt. 20.01.2025)



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**GOVERNMENT OF TRIPURA
DEPARTMENT OF LABOUR
(FACTORIES ORGANISATION)**

No. CIF/29(2)/Boiler/82/3078 Dated, Agartala, the 11th May, 1984.

NOTIFICATION

In exercise of the powers conferred by Section 29 of the Indian Boilers Act, 1923 (Central Act No. V of 1923), Government of Tripura hereby make the following rules, the same having been previously published in the Tripura Gazette on 17.1.84 under this Department Notice No. CIF/29(2)/Boiler/82/3040, dated 19th December, 1983, as required by Section 31 of the said Act.

The Tripura Boilers Rules, 1983

1. Short Title.—(1) These rules may be called “the Tripura Boilers Rules, 1983”.

(2) They shall extend to the whole State of Tripura.

2. Definition—In these rules unless there is anything repugnant in the subject or context—

- (a) ‘Act’ means the Indian Boilers Act, 1923 (5 of 1923).
- (b) ‘Government’ means the Government of Tripura.
- (c) ‘Regulation’ means a regulation framed by the Central Boilers Board under Section 28 of the Act.



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(d) 'Section' means a Section of the Act.

(e) all other words and expressions used but not defined in these rules and defined in the Act and Regulation, shall have the meaning respectively assigned to them in the Act and in the Regulation.

3. Payment of fees and costs—All fees and costs payable under the Act or Regulations or Rules framed thereunder, shall be deposited into a Government Treasury in the State of Tripura under the Head of Account "087—Labour & Employment—Fees for inspection of Steam Boilers" by challan in triplicate, the original being forwarded to the Chief Inspector along with the application or otherwise as the case may be.

All fees and costs levied under the Act shall be disposed of in such a manner as the Government shall direct from time to time:

4. Calculation of registration and inspection fees.—Every application under sub-section (1) of Section 7 and sub-section (3) of Section 8 shall be accompanied by a fee calculated on the basis of boiler rating as prescribed under regulation 384. The formula for calculating the boiler rating shall be as prescribed in regulation 383.

5. Fees for registration and first inspection of boilers shall be as prescribed in regulation 385.

6. Every application for inspection for the renewal of certificate under sub-section (3) of section 8 shall be accompanied by a fee on the following scales:—

						Rs.
For Boiler Heating surface in square metres not exceeding 10.						105/-
For Boiler Heating surface in square metres exceeding 10 but not exceeding						
		30				130/-
		50				150/-
...	...	70		180/-
...	...	90		210/-
...	...	110		240/-
...	...	130		270/-
...	...	150		300/-
...	...	170		330/-
...	...	190		360/-
...	...	210		390/-
...	...	230		420/-
...	...	250		450/-
...	...	270		480/-
...	...	290		510/-
...	...	310		540/-
...	...	330		570/-
...	...	350		600/-
...	...	370		630/-
...	...	390		660/-
...	...	410		690/-
...	...	430		720/-
...	...	450		750/-

For Boiler Heating surface in square					
metres exceeding 1800 but not exceeding	2000	—	825/-		
... .. 2000	2200	—	900/-		
... .. 2200	2400	—	975/-		
... .. 2400	2600	—	1050/-		
... .. 2600	2800	—	1125/-		
... .. 2800	3000	—	1200/-		

For Boiler Heating surface above 3000 for every 200 or part thereof an additional fee of Rs. 50 shall be charged". Boils heating surfaces shall be determined as prescribed in Regulation 383.

Provided that when any owner is willing to accept any renewed certificate for less than twelve months in order to approximate the date of annual inspection to the date on which other boilers in the locality are inspected, a certificate for such period less than twelve months as may be necessary for such approximation of dates may be granted at the reduced fee to be calculated at one twelfth of the ordinary fee for each full month, portion of a month not being reckoned;

Provided further that an additional fee equal to inspection fee may be charged for the inspection of a boiler on a Sunday or on other public holidays under the Negotiable Instruments Act, 1881, if such inspection is made at the request of the owner. The additional fee, so charged shall be paid in the manner specified in Rule 3. The Inspector who makes the inspection shall be entitled to an allowance equal to half the additional fee so charged.

7. Fees for inspection and test during construction—

(i) Fee for inspection of boilers and parts thereof under construction shall be the same as prescribed in Regulation 395 A.

(ii) (a) Cast mountings and fittings.

A fee of Rs. 150 shall be charged for examination and certification of a single lot of mountings and fittings made from the same cast but the number of items in one such lot shall not be exceeding 50.

(b) Fabricated mountings and fittings.—

A fee of Rs. 150 shall be charged for examination and certification of a single lot of mountings and fittings and fittings not exceeding 10.

The manufacturer, in addition, shall supply free of charge the labour and appliances which may be necessary for such mechanical tests as are required under the regulations. Failing to find facilities for the prescribed test, the manufacturer shall bear the cost of carrying out such tests elsewhere.

(c) The charges for the examination of drawings only for mountings and fittings to be manufactured shall be Rs. 50 for each such drawing.

(d) Every applicant for appointment as an approved erector of repairer of boilers or for installation of or repairs to steam pipe; inclusive

of fittings under Regulation 392 of Indian Boiler Regulations shall submit an application with a fee of Rs. 100 to the Chief Inspector of Boilers. If the Chief Inspector of Boilers is satisfied with the quality of welding, other erection, repairs and installations done by the applicant, he shall register the applicant as an approved erector or repairer. The registration may be renewed every year on an application made by the applicant. The same fee shall be charged for the renewal as for the grant thereof.

8. The fees mentioned in rule 6 shall cover complete inspection including hydraulic test and steam test, where such tests are necessary, subject to the provision of sub-section (2) of section 14.

9. Second fee for re-inspection of defective boilers and inspections in default.—A second fee at the rate of 75% of the fees as prescribed in rule 6 shall be leviable for re-inspection of a defective boiler and also in cases where the inspection of a boiler is begun, but owing to the fault or neglect of the owner or person in charge is not completed within a period of six months from the date of commencement of inspection.

10. Sanction of Chief Inspector of Boiler to second fee.—

No extra fee shall be levied except with the sanction of the Chief Inspector.

11. Fee for duplicate certificate.—A duplicate certificate for bonafide purpose may be issued to the owner of the boiler under the order of the Chief Inspector on receipt of a fee of Rs. 20.

12. Fee for copy of registration book.—Fee for a copy of a registration book containing only particulars and dimensions of the boiler shall be Rs. 30. While issuing copies of registration books, copies of official inspection notes shall not be furnished.

13. Payment of Inspector's travelling expenses in certain cases.—If the owner of a boiler requires an inspection at a time which would necessitate a special travel by an Inspector, he shall, in addition to the registration or inspection fee, pay an additional sum as the Chief Inspector may determine to cover the conveyance and travelling allowance charges of the Inspector from his head-quarters and for any attending staff accompanying him. The payment of such fees shall also be made in the manner prescribed in rule—3.

14. Refund of fees.—Fees paid in excess and fees paid for inspection which for any reason not due to any fault or omission of the owners or persons in charge of boilers have not been made shall be refunded by the Chief Inspector or adjusted against the fees for the inspection or any other boiler or boilers of the same owner or owners, if the refund is applied for within one year of the date of payment.

15. (a) Qualifications of Chief Inspector of Boilers :—No person shall be appointed to the post of Chief Inspector of Boilers unless he—

- (i) has obtained a degree in Mechanical Engineering of a recognised University ;

or

has obtained a degree in Electrical Engineering of a recognised University and has such training in Boilers as the Government may, by notification in the official gazette, specify ; and

- (ii) has served as a deputy Chief Inspector of Boilers for a period of at least three years or as an Inspector of Boilers for a period of at least ten years.

(b) Qualification of Deputy Chief Inspector of Boilers.—

No person shall be appointed to the post of a Deputy Chief Inspector of Boilers unless he has the requisite qualifications of an Inspector and has worked as an Inspector for a period of 7 years.

(c) Qualifications of Inspector of Boilers.—

No person shall be appointed to the post of an Inspector of Boilers unless he

- (i) has obtained a degree in Mechanical Engineering of a recognised University ;

or

has obtained a degree in Electrical Engineering of a recognised University and has such training in Boilers as the Government may, by Notification in the Official Gazette, specify ;

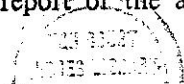
and

- (ii) has experience either in enforcement of the provision of the Indian Boilers Act, 1923 and the Regulations made thereunder or in the design, Construction, Operation or maintenance of Boilers for not less than seven years.

Provided that the Government may, subject to such conditions as it may specify in this behalf, exempt any person who has been working as Inspector of Boilers or as an Inspector of Factories at the commencement of these rules or any person who had worked as Inspector of Boilers or as Inspector of Factories at any time before the commencement of these rules from the provisions of clauses (a), (b) or (c) in respect of experience.

16. Administrative Control :—(a) The Chief Inspector shall be subordinate to and shall work under the Administrative control of the Secretary to the Government in the Department dealing with the subject of boilers and shall submit to him,—

- (i) an annual report of the administration of the Act ;



(ii) such other reports and returns as may be called for from time to time.

(b) The Deputy Chief Inspector shall be subordinate to and shall work under the administrative control of the Chief Inspector.

(c) An Inspector shall be subordinate to and shall work under the administrative control of the Chief Inspector and the Deputy Chief Inspector.

17. Duties of Chief Inspector.—(1) The Chief Inspector shall exercise the powers and perform the duties conferred and imposed on him by or under the Act; but his principal duty shall normally be the supervision and control of the work of the Deputy Chief Inspector and Inspectors. He shall inspect and examine boilers only in exceptional cases and where he considers that the work of an Inspector requires a personal check:

(2) The Chief Inspector shall—

(a) have the registration particulars and calculations submitted by the Inspectors for all boilers inspected for registration checked as prescribed in Chapter IX of the Regulations and enter under his own signature the approved working pressure and all orders required under Section 7, or

(b) pass orders on the proposals under section 7 or section 8,

(c) recommend to the Government the area of jurisdiction of each Inspector,

(d) pass orders in all cases in which an Inspector proposed to increase or reduce the pressure allowed for any boiler under clause (a) (ii) of the second proviso to sub-section (5) of section 8, withdraw or revoke the certificate or provisional order under section 11 or to order important repairs, structural alterations or renewals in a boiler under section 8,

(e) pass orders in all cases in which it is reported that after due notice the boiler has not been properly prepared for inspection under sub-section 2 of section 14,

(f) decide all appeals preferred against an order of an Inspector under 19,

(g) sanction prosecutions under the Act,

(h) enquire into serious accidents to boilers,

(i) prepare the annual report on the administration of the Act in the State,

(j) perform the duties conferred on an Inspecting Authority under the Regulations,

(k) depute the Deputy Chief Inspector or Inspector to perform the duties of an Inspecting Officer under the Regulations,

(l) pass orders on the reports of the Inspecting Officers and perform all the duties conferred on an Inspecting Authority under the Regulations,

(m) perform the duties conferred on a Competent Authority under the Regulations,

(n) approve all drawings and plans for boilers or parts thereof submitted under regulation 393 or regulation 395.

(3) Advice to owners.—The Chief Inspector may advise owners regarding the proper maintenance, safe working, feed water treatment and cleaning of boilers.

(4) Maintenance of registers.—The Chief Inspector shall keep in his Office,

(a) a register of appeals, and

(b) a register of accidents.

(5) Refund.—The Chief Inspector shall be the authority for the grant of refund of fees paid in excess.

(6) The Chief Inspector shall perform such other duties of General Administration of the Office/Department as the State Government may order from time to time.

18. (1) Duties of Deputy Chief Inspector.—The Deputy Chief Inspector shall—

(a) check the registration and memorandum of inspection books of all boilers proposed for registration,

(b) scrutinise plans and drawings submitted in advance under regulation 393 or regulation 393,

(c) examine and counter-sign the memorandum of inspection book of each boiler after each inspection,

(d) enter under his own signature any subsequent entries required in the registration book,

(e) enquire into serious accidents to boilers within his jurisdiction and submit reports to the Chief Inspector for a personal enquiry by him, if considered necessary,

(f) maintain a register in Form A appended to these rules, of all boilers registered within the State and those which have been transferred to the State,

(g) keep in his office the memorandum of inspection books of all boilers borne on the register,

(h) scrutinise the certificates prepared in Form II, Form III, Form III-A Form III-B and Form IV of the Regulations,

(i) perform the duties of an Inspecting Officer when deputed to be so by the Inspecting Authority,

(j) keep a register of all registration and inspection fees received,

,k) generally assist the Chief Inspector in the administration of the Act.

(2) Deputy Chief Inspector to advise owners.—The Deputy Chief Inspector may from time to time examine boilers in commission to ascertain if they are being operated in conformity with the terms and conditions specified in the certificate and advise owners on the safety in operation, good maintenance and periodic cleaning of boilers and feed water treatment.

(3) Deputy Chief Inspector of Boilers may in addition shall perform the duties of general administration of the Office/Department as per normal procedure/rules followed by the State Government or under the order of the State Government.

19. (1) Duties of an Inspector.—The principal duties of an Inspector shall be inspection and examination of boilers and steam pipes and other connected fittings for registration or renewal of certificates. He shall also perform the duties of an Inspecting Officer when required to do so by the Inspecting Authority. Inspection shall be carried out in strict accordance with the Regulations and these Rules.

(2) Kinds of inspection.—There shall be three kinds of inspection of boilers namely :—

(a) when a boiler has been offered for registration as required under section 7.

(b) when the certificate granted under the Act is about to expire or when it has been revoked or withdrawn under section 11 and the owner desires that it shall be renewed under section 8 ;

(c) an inspection at any time for the purpose of ascertaining if the boiler is being operated in conformity with the provisions of the Act and rules framed thereunder.

(3) Search for unregistered boilers.—It shall be the duty of an Inspector to search for unregistered uncertificated boilers within his area and to see that certificated boilers are worked in accordance with the terms of the certificates and with the regulations or rules framed under the Act.

(4) Inspector to advise owners.—At the time of Inspection, Inspectors may advise the owners and the person in-charge of the boiler on the safety in operation, good maintenance and periodical cleaning of boilers and feed water treatment.

(5) Specific duties.—Inspector shall—

(a) maintain a memorandum of inspection book for each boiler as prescribed in regulation 386 under his charge and submit it to the Deputy Chief Inspector or, as the case may be to the Chief Inspector for examination and countersignature after each inspection ;

(b) receive applications for registration or inspection under section 7 or section 8 in Form B-I appended to these rules;

(c) enquire into accidents of boilers, steam pipes or connected fittings and report to the Deputy Chief Inspector or Chief Inspector;

(d) report to the Chief Inspector cases of unreported accidents, discovered at the time of inspection;

(e) submit for the orders of the Deputy Chief Inspector or as the case may be, the Chief Inspector—

(i) the memorandum of inspection books of all boilers proposed for registration under section,

(ii) proposals for increasing or reducing the pressure of boiler after inspection under clause (a) (ii) of the second proviso to sub-section (5) of section 8,

(iii) proposals for necessary repairs, structural alterations or renewals to a boiler after inspection under clause (b) of the second proviso to sub-section (5) of section 8,

(iv) proposals for refusing to renew a certificate under section 8 and proposals for revoking or withdrawing a certificate or provisional order under section 11,

(v) report when boilers have not been properly prepared for inspection under section 14,

(vi) proposal for prosecution under the Act, and forward the same with his recommendation to the Deputy Chief Inspector or Chief Inspector of Boilers,

(f) receive report of accidents under section 18 and forward the same with his recommendation to the Deputy Inspector or Chief Inspector of Boilers,

(6) Submission of declaration by the Inspector.—When an inspection under the Act is completed, the Inspector making it shall prepare a declaration in Form B-2 appended to these rules, shall clearly note in column 8 of the Form the limit of the working pressure and shall forward the same with the application to the Deputy Chief Inspector or Chief Inspector.

20. Inspection at special times.—No examination of a boiler shall be made by an Inspector for the purpose of registering or renewing the certificate of a boiler on a Sunday or on a Public Holiday under the Negotiable Instruments Act, 1881, or between the hours of sunset and sunrise without the specific orders of the Chief Inspector in each case.

21. The Inspector shall in addition perform such other duties in connection with office administration etc. as required under the Rules/ provisions followed in the State.

22. Duties as an Inspecting Officer.—As an Inspecting Officer, an Inspector shall—

(a) maintain a schedule of such examination of boilers or parts thereof in such forms as may be required by the Inspecting Authority;

(b) submit to the Inspecting Authority reports in such forms as may be required by the Inspecting Authority on the results of the examination carried out boilers or parts thereof in accordance with the standards laid down in the Regulations and with particular reference to the variations therefrom;

(c) report the results of the tests carried out on materials or scantlings in his presence;

(d) maintain records of all tests (both destructive and non-destructive) carried out by him or under his supervision; and

(e) when radiographic examinations are carried out to boilers or parts thereof or to other scantlings, give his opinion in writing to the Inspecting Authority with regard to the acceptability or otherwise of the parts examined in such form as may be required by the Inspecting Authority.

23. Receipt of application for registration.—Application for registration of boiler shall be made under sub-section (1) of section 7 to the Inspector of the local area in which the boiler is situated and shall be accompanied by a receipt for the prescribed fee. No boiler shall be registered, if on measurement, the fee is found to be deficient until the deficit has been paid. Excess payment, if any, shall be refunded after registration.

24. Registration.—The Inspector shall fix a date for the examination of the boiler as required under sub-section (2) of section 7. He shall proceed to take action under sub-section (3) of section 7 on the date fixed and shall submit his report to the Chief Inspector as early as practicable.

The Chief Inspector shall issue his orders under sub-section (4) of section 7 without delay.

25. Register of registered boilers.—The Deputy Chief Inspector or Chief Inspector shall maintain a register of registered boilers in serial order in Form A appended to these rules in two parts. In part I, (boilers originally registered in the State), the registered number of boiler shall be the one immediately following the last serial number in the register. Gap numbers due to boilers being broken up or transferred to another State shall not be filled up. In part II (boilers originally registered in other States), entries shall be made as prescribed in rule 18 (1) (f).

The Inspector in-charge of an office shall keep a similar register for all boilers within his jurisdiction.

26. Procedure on transfer of a boiler.—Whenever a boiler is transferred from another State to Tirpura, the owner shall under clause (b)

of section 6 apply to the Chief Inspector for the registration of the transfer. The Chief Inspector shall then obtain the registration book and memorandum of inspection book of the boiler from the State from which the boiler was transferred. No fee shall be charged for recording transfer. The boiler cannot be used before the transfer is recorded.

27. Entry of transferred boilers in register.—On receipt of the registration and memorandum of inspection book, the Deputy Chief Inspector or Chief Inspector shall enter the boiler under its original number in Part II of his register and shall instruct the Inspector or the area in which the boiler is situated to enter it similarly in his register. The registration book and the memorandum of inspection books shall be kept in the Office of the Deputy Chief Inspector or the Chief Inspector.

28. Note of transferred and dismantled boilers.—Whenever a boiler has been transferred to another State or broken up, the fact shall be noted in the register. In the case of a boiler that has been permanently dismantled, the registration book and the memorandum of inspection book shall be destroyed.

29. Investigation of accidents.—On receipt of a report of an accident to a boiler or steam pipe under section 18, the Inspector shall with the least possible delay proceed to the place to investigate the accidents. If the report is received by the Deputy Chief Inspector or Chief Inspector, he shall forward it at once to the Inspector within whose jurisdiction, the accident has occurred for necessary action.

30. Procedure during enquiry.—The Inspector at his enquiry shall make a careful examination of the damaged parts and shall take such measurements and make such sketches for the purpose of his report as may be deemed necessary. He shall enquire into the circumstances attending the accident and note the time of its occurrence, its nature and extent, the injury caused to persons and the damage to property. The report shall be given in Form C appended to these rules.

31. Power to hold enquiry in writing.—The Inspector shall take the written statement of witnesses and all persons immediately concerned with the accident. In order to comply with the provision of sub-section (2) of section 18, Inspector shall present to the owner or person in-charge of the boiler, a series of written questions on all points that are relevant to the enquiry.

32. Use of boiler after accidents.—The Inspector shall decide whether the use of the boiler can be permitted at the same or at a lower pressure without repairs or pending the completion of any repairs or alterations that he may order. In no case he shall issue a provisional order or renew a certificate until his orders have been carried out.

33. Procedure in case of serious accidents.—The report shall be sent without delay to the Deputy Chief Inspector or Chief Inspector, who, if he considers that the investigation has been sufficient, shall record the facts in his register of accidents and shall enter a brief account of the accident in the register and memorandum of inspection books. If, however, the accident is of a serious nature and in all cases in which an explosion has

occurred, the Chief Inspector on receipt of the report shall proceed to investigate the accident personally either alone or with the Deputy Chief Inspector or any other Inspector as may be considered necessary.

34. Reference in annual report.—A brief account of all accidents and their causes shall be included in the annual report on the working of the Act.

35. Unreported accidents.—If in the course of any inspection or at any other time, the Inspector discovers damage which falls within the meaning of "accident" as defined in the Act, but which has not been reported, he shall report the fact at once to the Chief Inspector for action under clause (d) of section 24.

36. Attendance during hearing of appeals under Section 19.—Under Orders of the Chief Inspector, the Inspector shall attend during the hearing of appeals with regard to boilers within his area before the Chief Inspector or appellate authority.

37. (1) Appellate Authority:—The Government shall, by notification published in the Official Gazette, constitute an appellate authority, referred to in Section 20, for such period as it may deem fit.

(2) The appellate authority shall consist of one person only to be appointed by the Government.

(3) No person shall be appointed as an appellate authority unless he has been or is a District Judge or a District Magistrate.

(4) The appellate authority shall be assisted and advised by at least two assessors in the proceeding before it.

38. Panel of assessors.—The Government, shall by order published in the Official Gazette, prepare a panel of assessors for the purpose of assisting and advising the appellate authority in hearing of appeals. Assessors must be competent persons with necessary technical knowledge and experience and must be qualified Mechanical Engineers or Electrical Engineers with training in Boilers as prescribed in rule 15.

39. Attendance of assessors.—Whenever the date for hearing of an appeal before the appellate authority has been fixed, the Chief Inspector shall under the orders of the Appellate Authority arrange for the attendance of at least two members from the panel prepared under rule 37 to act as assessors.

40. Remuneration of assessors.—An assessor shall receive such remuneration and travelling allowances for any day on which he attends the Appellate Authority as the State Government may by order, direct.

41. Filing of appeal.—Every appeal shall be made in writing either in English or in the official language of the State and shall be presented to the Chief Inspector within 30 days of the communication to him of the order against which an appeal is preferred.

42. Form of appeal.—The appeal shall be accompanied by the original order, notice or report appealed against, or by a certified copy thereof,

or where no such order, notice or report has been made in writing, by a clear statement of facts appealed against, the grounds of appeal and the relevant section or section of the Act.

43. Fixing a date for hearing.—On receipt of an appeal, the Chief Inspector shall at once fix a date for hearing of the appeal, if the appeal is to be heard by himself and obtain date for the hearing of the appeal from the appellate authority, if it is to be heard by the appellate authority. No delay shall be made in deciding appeals.

44. Procedure during hearing.—When the date for hearing has been fixed, the Chief Inspector shall at once issue a notice to the appellant stating the date for hearing and informing him that if he wishes to be heard in support of the appeal or to produce evidence, he must be present either in person or by an authorised agent with his evidence on the date fixed. The notice shall be sent by registered post to such address as shall be entered in the petition.

45. Presence of Inspector.—In all appeals the Chief Inspector shall decide whether the presence of the Inspector is necessary and issue orders accordingly.

46. Attendance of witness.—The appellate authority shall have power to secure the attendance of witness to take evidence, to compel the production of documents and to make local enquiry and for these purposes shall exercise the powers of a court under the provisions of the Code of Civil Procedure 1908.

47. Exparte decision.—If the appellant is not present on the date fixed, the appeal may be decided in his absence.

48. Costs in appeals.—In appeals before the appellate authority, the Appellate Authority shall decide the costs and recover the same from the appellant in any case in which the appeal is dismissed. In all cases of appeals in which a local inspection is required by the appellant, he shall deposit in advance the full costs of such inspection.

49. Fees required for certificates granted on appeals.—Any order on appeal authorising the registering of a boiler or the grant of the renewal of certificate shall be deemed to be subject to the payment of such fees as are prescribed by rules or regulations framed under the Act.

50. Application and fee for Welders Test.—Applications for the qualification test for welders prescribed in chapter XIII of the Indian Boiler Regulations, 1950 shall be submitted in Form D appended to these rules.

(2) The fee for the Test shall be Rs. 200.00 for each candidate. In addition to this, the candidate will have to meet the cost of materials, radiographical examination and mechanical testing charges of welded specimens. The mode of payment of the fee shall be notified to the candidate as and when application for submission to test is received by the Chief Inspector.

FORM 'A'
(See Rule 18(1) (f) and 24)

Registry No.	Type of Boiler	Boiler rating	Name of Manufacturer	Year and place of construction	Date of registration	Name of Owner	Place wherein use	Remarks (Transfer etc)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

In part II of the Register, Column I should contain the registry numbers and letters.

Issued by the Inspector of Boilers...	Registered No...	Certificate No...	Year.
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FORM B-I

Application for the Inspection of Boilers and Steam pipes under the Indian Boilers Act, 1923 (Act V of 1923)

[See Rule 19(5)(b)]

DIVISION I

Registered number of boiler	Name of owner or agent	Where situated	Date of Inspection desirable	Description of boiler and age
(1)	(2)	(3)	(4)	(5)

I hereby submit application to the Inspector of Boilers for inspection of and the grant of a certificate for the boiler above named, together with the Treasury receipt in original obtained on payment of the prescribed fee specified below.

Dated at... ..
 The... ..day of... ..19... ..
Owner or Agent.

DIVISION II

I certify that the following fees and expenses are payable :—

Boiler number	Boiler rating	Fees	Extra fees for Sunday and holiday Inspection and other expenses	Total
(1)	(2)	(3)	(4)	(5)

N. B. :—This form with Division I, duly filled in together with the Treasury receipt in original obtained on payment of the prescribed fees and expensed specified above may be forwarded to the Office of the Chief Inspector of Boilers — in order that the necessary inspection may be made.

Payment of fees by Book Transfer is applicable in the case of Government Departments only.

Dated at.....

This.....day of.....19.....

Chief Inspector of Boilers,

DIVISION III

This is to certify that Rupees... ..

paise... .. have been deposited in... ..

... .. Treasury as per receipt No... ..

dated... .. 19... .. on account of the inspection

of the boiler above named.

Dated at... ..

This... .. day of... .. 19... ..

Officer of the Chief Inspector of
Boilers.

FORM B-2
[See Rule 19(5) (g)]
Declaration of Inspector

Registration number of boiler.	Description and material when and where made.	Repairs and alterations since last inspection.	Purpose for which used	Boiler rating	Date of last hydraulic test and pressure applied	Date of inspection	Limit of working pressure of boiler in Kilograms per square centimetre.	Date of last hydraulic test of steam pipe	Remarks
1	2	3	4	5	6	7	8	9	10

I hereby declare viz :—

- (1) That the above named boiler was duly inspected by me on the19..... and found to be in accordance with rules and requirements of the Indian Boilers Act, 1923 (Act V of 1923).
- (2) That the boiler with attached steam pipes is in charge of a and is not so exposed as to be dangerous.
- (3) That the said boiler will in my judgement, be safe for a period of - months, at a working pressure, which is on no account to exceed the pressure stated in column 8 of this form.

Dated at.....

This.....day of19.....

Inspector.

FORM C
(See Rule 29)

Report into the Investigations of the Accident to

Boiler No... ..

To

The Chief Inspector of Boilers
... ..

Sir,

In accordance with the instructions, I have held a preliminary enquiry into the accident and the circumstances attending it to boiler No.....and now make the following report.

1. Date and place of accident.
2. Date of investigation.
3. Name and address of Owner.
4. Persons killed or injured.
5. Name of maker.
6. Short description of the boiler's general condition, its location with respect to other boilers, the purpose for which it is used and the age of boiler.
7. Particulars of previous repairs with dates.
8. The boiler was last inspected on.....by.....
9. Nature of accident.
10. Cause of accident.
11. General remarks.

Inspector of Boilers,
Remarks by the Chief Inspector,
Boilers.

FORM D

Form of application for Welders Test

(See Rule 49)

Sir,

I beg to apply for test as a qualified Welder and furnish the details as below :—

The testimonials to prove my experience supported by my employer are sent herewith.

2. Two copies of my photograph in passport size are enclosed.

Yours faithfully,
(Applicant).

1. Full name of applicant (In block letters)
2. Age of applicant.
3. Nationality.
4. Permanent address.
5. Details of applicant's service as Welder, (Full details together with exact periods for which the candidate was employed and capacity in which employed must be given. Each such statement must be supported by applicant's employer or employers).
6. Details of previous tests at which candidate has appeared and failed. (Candidate must state name of Testing Authority before whom he appeared and on which count he was declared failed).

I desire to be tested in the Electric Arc/Oxy-acetylene process of Welding.

Date.....

Signature of applicant.

Forwarded to.....

for favour of subjecting Shri
the applicant to the prescribed Test and communicating the same to the undersigned. The applicant may be informed of the date and place of test directly at the address mentioned under copy to the undersigned.

Chief Inspector of Boilers
Tripura State.

By order of the Governor,

R. N. Chakraborty
Commissioner-Cum-Secretary
to the Government of Tripura.



TRIPURA**GAZETTE**

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Wednesday, August 17, 2005 A. D. Sravana 26, 1927 S. E.

PART-I -- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA
DEPARTMENT OF LABOUR
(FACTORIES & BOILERS ORGANISATION)**

No. F. 29(77)-FB/BLR/2004/198-245

Dated, Agartala, the 16th August, 2005.

NOTIFICATION

In exercise of powers conferred by section 29 of the Indian Boilers Act, 1923, (Central Act No. 5 of 1923), the Governor is pleased to make the following rules further to amend the Tripura Boilers Rules, - 1983 namely, -

- | | | |
|-----------------------------|----|--|
| Short title & Commencement. | 1. | <p>(i) These Rules may be called the Tripura Boilers (First Amendment) Rules, 2005.</p> <p>(ii) They shall come into force from the date of their publication in the Official Gazette;</p> |
| Amendment of Rule - 15 | 2. | <p>(1) In clause (a) (i) of Rule 15 in the principal rules, the following shall be substituted namely, -</p> <p>" 15 (a) Qualification of Chief Inspector of Boilers :- No person shall be appointed to the post of Chief Inspector of Boilers unless he -</p> <p style="padding-left: 40px;">(i) has obtained a degree in Mechanical Engineering/ Electrical Engineering from a recognized University and has such training in Boilers as the Government may, by notification in the Official Gazette, specify."</p> <p>(2) Clause (a) (ii) of Rule 15 in the principal rules shall be omitted.</p> |

By order of the Governor,

S. Sailo
Commissioner & Secretary,
Government of Tripura.

TRIPURA



GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Friday, September 2, 2005 A. D. Bhadra 11, 1927 S. E.

PART-I-- Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

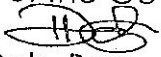
**GOVERNMENT OF TRIPURA
DEPARTMENT OF LABOUR
(FACTORIES & BOILERS ORGANISATION)**

No.F. 2(236)-FB/ESTT/BLR-TRG/2004/277-82

Agartala,
September 2, 2005.

NOTIFICATION

In exercise of the power conferred by the provision of Rule 15(a)(i) of the Tripura Boilers Rules, 1983 (as amended) read with section 29 of the Indian Boilers Act, 1923, the Governor of Tripura is pleased to say that no person shall be appointed to the post of the Chief Inspector of Boilers unless he has obtained a degree in Mechanical Engineering/Electrical Engineering from a recognized University and has a training in Boilers for a period not less than one year.

By order of the Governor,
 2.9.05
(H. Deb Barma)
Deputy Secretary,
Govt. of Tripura.

TRIPURA GAZETTE



Published by Authority
EXTRAORDINARY ISSUE

Agartala, Monday, April 24, 2017 A. D., Vaisakha 4, 1939 S. E.

**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

Government of Tripura Labour Department (Factories & Boilers Organisation)

No.F.2 (236)-FB/ESTT/BLR-TRG/04/Vol.-II/119-25

Dated, Agartala the 20th April, 2017.

NOTIFICATION

In exercise of powers conferred by Section 29 of the Boilers Act, 1923 (Central Act No. 5 of 1923), read with the proviso to clause 3(3) of the Chief Inspectors, Deputy Chief Inspectors and Inspectors (Qualification and Experience) Rules, 2012 (Central Rules) framed under the Boilers Act, 1923, the Governor is pleased to make the following rules further to amend the Tripura Boilers Rules, 1983 namely, -

1. Short Title & commencement -

- (i) These Rules may be called the 'Tripura Boilers (Second Amendment) Rules, 2017';
- (ii) This shall come into force on and from the date of its publication in the Tripura Gazette.

2. Amendment of clause (a) of Rule 15.

- (1) For clause (a) of rule 15 of the Tripura Boilers Rules, 1983 (herein after refer to as the Principal Rules), the following expressions shall be substituted namely, -
 " 15(a) Qualification of Chief Inspector of Boilers:- No person shall be appointed to the post of Chief Inspector of Boilers unless he -
 (i) has obtained a degree in Mechanical/ Electrical /Chemical/ Power Plant/ Production/ Metallurgical Engineering from a recognized University and has undergone such a training in Boilers, as the Government may, by notification in the Official Gazette, time to time specify ; and
 (ii) has ten years experience in a managerial capacity in the design, construction, erection, operation, testing, repair, maintenance or inspection of boilers or in the implementation of the Boilers Act, 1923 and regulations framed thereunder; or minimum eight years experience as Inspector ;

Provided that the Government may, subject to such conditions as it may specify in this behalf, exempt any person who has been working as Inspector of Boilers or as an Inspector of Factories of any discipline at the commencement of these rules or any person who had worked as Inspector of Boilers or as Inspector of Factories at any time before the commencement of these rules, from the provision of clause (ii) in respect of experience."

- 2) Clause (b) of rule 15 of the principal rules shall be omitted.
- 3) For clause (c) of rule 15 of the principal rules, the following expressions shall be substituted namely, -
 (i) " No person shall be appointed to the post of Inspector of Boilers unless he has obtained a degree in Mechanical/ Power Plant/ Production/ Metallurgical Engineering from a recognized University or equivalent ; and
 (ii) has two years experience as a technical personnel in the design, construction, erection, operation, testing, repair, maintenance or inspection of boilers or in the implementation of the Boilers Act, 1923 and rules and regulations framed thereunder. "

By order of the Governor,

(Signature)
Deputy Secretary to the
Government of Tripura.

TRIPURA GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Monday, January 20, 2025 A. D., Pausa 30, 1946 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA
Factories & Boilers Organisation
(LABOUR DEPARTMENT)**

No. F.29(77)/FB/BLR(P)/2024/1762-69 Dated, Agartala, the 16th January, 2025.

NOTIFICATION

In exercise of powers conferred by Clause (ha) and Clause (hb) of sub-section (1) of section 29 read with sub-section (2) of section 29 and section 32 of the Boilers Act, 1923 (Central Act, No. 5 of 1923) in line with the Jan Vishwas (Amendment of Provisions) Act, 2023 (Central Act No. 18 of 2023), the Governor is pleased to make the following rules further to amend the Tripura Boilers Rules, 1983 namely: -

1. Short Title & commencement -

- (i) These Rules may be called the '**Tripura Boilers (Third Amendment) Rules, 2024**';
- (ii) They shall come into force on and from the date of their publication in the Tripura Gazette.

2. Addition of new rules, 51-Adjudication and 52-Appeal. -In the Tripura Boilers Rules, 1983 (hereinafter referred to as the principal Rules), after rule 50, the following rules shall be inserted, namely:-

"51. Adjudication proceedings under section 26A -(1) On receipt of a report from the Inspector, the Chief Inspector shall examine the report according to the applicable provisions of the Act, rules and regulations made thereunder to decide if the contraventions are liable to penalty under sections 22, 23, sub-section (1) of section 25 or section 30 of the Act.

(2) If the Chief Inspector decides that such contravention is liable to penalty under sections 22, 23, sub-section (1) of section 25 or section 30 of the Act, he shall order and authorise the Inspector to file an application for adjudication before the Adjudicating Officer.

(3) On receipt of the communication from the Chief Inspector authorizing the filing of the adjudication application, the Inspector shall file such application before the Adjudicating Officer authorised by the State Government under section 26A for adjudication of the contravention alleged to have been committed.

(4) On receipt of the application for adjudication from the Inspector, the Adjudicating Officer shall commence the inquiry under section 26A and in the first instance, issue a notice to such owner or person, as the case may be, asking to appear himself or through an authorized representative before the Adjudicating Officer on such date and time, not before thirty days from the date of issuance of the notice, as may be mentioned therein.

(5) Every notice under sub-rule(4) shall indicate the nature of the contravention alleged to have been committed by the owner or such person, as the case may be, and the date of hearing of the matter. A copy of the report of the Inspector shall also be annexed to such notice.

(6) On the date fixed for hearing, the Adjudicating Officer shall explain to the owner, such person or to his authorised representative, the contravention alleged to have been committed by such owner or person, indicating the provision of the Act, rules or regulations in respect of which the contravention is alleged to have taken place.

(7) The Adjudicating Officer shall then give an opportunity to the owner, such person or his authorized representative to produce such documents or evidence as he may consider relevant to the inquiry and if necessary the hearing may be adjourned to a future date.

Provided that the Adjudicating Officer shall pass the final order within 180 days from the date of first hearing mentioned in sub-rule (6) above.

(8) While holding an inquiry under this rule, the Adjudicating Officer shall have the power to summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or to produce any document which, in the opinion of the Adjudicating Officer may be useful for or relevant to the subject matter of the inquiry.

(9) The State Government may appoint any officer, prosecutor or an advocate to represent the department in the inquiry.

(10) If the owner or any such person fails, neglects or refuses to appear or produce the documents or evidence, as may be required under sub-rule (6) or (7), as the case may be, before the Adjudicating Officer, the Adjudicating Officer may proceed with the inquiry in the absence of such person after recording the reasons for doing so.

(11) If, upon consideration of the documents or evidence produced before the Adjudicating Officer, the Adjudicating Officer is satisfied that the owner or such person against whom the inquiry has been conducted, is liable for penalty under

section 22, 23, sub-section (1) of section 25 or section 30 of the Act, he may, by an order in writing, impose such penalty as he thinks fit in accordance with the provisions of the relevant section or sections of the Act.

(12) If, however, the Adjudicating Officer is satisfied that the contraventions alleged to have been made by the owner or such person against whom the inquiry has been conducted has not been proved beyond doubt, the Adjudicating Officer shall dismiss the case by issuing an appropriate order.

(13) Every order made under sub-rule (11) shall specify the provisions of the Act in respect of which the contravention has taken place and shall contain brief reason for such decision. While imposing penalty, the Adjudicating Officer shall have due regard to the provisions of section 26A of the Act. Such penalty shall be deposited into the head "0230- Labour & Employment, 103- Fees for Inspection of Steam Boiler" through Treasury Challan or online transfers into the Government account as may be notified time to time.

(14) Every such order shall be dated and signed by the Adjudicating Officer.

(15) The Adjudicating Officer shall send a copy of the order made under sub-rule (11) to the owner or such person against whom the inquiry was conducted and the Inspector who has filed the application for adjudication.

(16) A notice or an order issued under these rules shall be served

(a) upon the owner or person against whom the adjudication proceedings were held or inquiry has been conducted, in any of the following manner:

(i) by delivering or tendering it to that owner or such person or his duly authorised representative, or

(ii) by sending it to the owner or such person by registered post with acknowledgement due to the address of his place of residence or his last known place of residence or the place where he carried on or last carried on, business or personally works or last worked for gain, or

(iii) if it cannot be served in the manner specified under clause (i) or (ii), such notice or order may be served by affixing it on the outer door or some other conspicuous part of the premises in which that owner or person resides or is known to have last resided or carried on business or personally works or has worked for gain and written report thereof should be witnessed by two persons.

(b) upon the inspector: by delivering or sending it through the registered post.

52. Appeal under section 26B - (1) An appeal under section 26B of the Act, arising out of a decision of the Adjudicating Officer appointed under section 26A of the Act, shall be filed before the Appellate Authority within a period of sixty days from the date on which the copy of the order against which the appeal is filed, is received by the appellant.

(2) A memorandum of appeal shall be presented in Form 'E', in triplicate along with the stipulated fees, by any aggrieved person or by his duly authorized agent in writing or by an advocate duly appointed in this behalf before the Appellate Authority specially authorised by the State Government under section 26B or shall be sent by registered post addressed to the Appellate Authority.

(3) An Appeal sent by post shall be deemed to have been presented to the Appellate Authority on the day it is received.

(4) An appeal may be admitted after the expiry of the period of sixty days if the appellant satisfies the appellate authority that he had sufficient cause for not preferring the appeal within that period.

(5) Every Appeal filed under this rule shall set forth concisely under distinct heads, the grounds of such Appeal and such grounds shall be numbered consecutively.

(6) Every Appeal presented to the Appellate Authority shall be in English and shall be fairly and legibly type written and duly paginated and indexed.

(7) Every Appeal shall be accompanied by the certified copy of the impugned order.

(8) If on scrutiny, the Appeal is found to be in order, it shall be duly registered and given a serial number and if Appeal is found to be defective, the same shall, after notice to the party, be returned for compliance and if within 21 days of receipt of such notice or within such extended time as may be granted, the defect is not rectified, the Appellate Authority, may, for reasons to be recorded in writing, decline to register the Appeal.

(9) A copy of the Appeal shall be served by the Appellate Authority on the respondent as soon as they are registered, by hand delivery or by registered post or Speed Post.

(10) On admission of the Appeal, the Appellate Authority may call for the records relating to the proceedings from the respective Adjudicating Officer and re-transmit the same at the conclusion of the proceedings or thereafter.

Tripura Gazette, Extraordinary Issue, January 20, 2025 A. D.

(11) Respondent may, within thirty days of service of notice of Appeal, file reply to the Appeal before the Appellate Authority.

(12) A copy of reply and every document annexed to the reply shall be served upon the appellant by the respondent.

(13) Where notice of an Appeal is issued by the Appellate Authority, copies of the same, the Affidavit in support thereof and the copy of other documents filed therewith, if any, shall be served along with the notice to the respondent.

(14) The Appellate Authority may, after giving the parties to the appeal an opportunity of being heard, pass such orders as he may think fit, confirming or setting aside the order appealed against.

(15) The order of the Appellate Authority shall be signed and dated. The Appellate Authority shall have powers to pass interim orders or injunction, subject to reasons to be recorded in writing, which he considers necessary in the interest of justice.

(16) A certified copy of every order passed by the Appellate Authority shall be communicated to the Adjudicating Officer and to the parties."

3. Addition of new Form 'E'- In said rules, after the existing Form 'D', the following new Form 'E' shall be added, namely:

"FORM 'E'
(rule 51 & 52)

Memorandum of Appeal

BEFORE THE APPELLATE AUTHORITY

In the matter of the Boilers Act, 1923 (Central Act, No. 5 of 1923)

AND

**In the matter of Appeal against the order dated _____ passed by the
Adjudicating Officer, _____ (Place)**

APPEAL NO. _____ of _____

... Appellant

Vs

... Respondent

For use in Appellate Authority's office

Date of presentation of Appeal

Date of receipt by

Post Registration No.

Signature

INDEX
(Specimen Index)

Sr. No.	EXHIBIT PARTICULARS No.	Page
1.	Appeal	
2.	Copy of the Show Cause Notice dated ___ issued by the Adjudicating Officer	
3.	Copy of the Reply dated ___ sent by the Appellant to the Show Cause Notice.	
4.	Copy of the impugned order dated _____	

APPEAL

1. Particulars of the Appellant

- (i) Name of the Appellant:
- (ii) Address of the Appellant:
- (iii) Address for service of all notices
- (iv) Mobile No. of the Appellant
- (v) E-mail address

2. Particulars of the Respondent

- (i) Name of the Respondent:
- (ii) Address of the Respondent
- (iii) Address for service of all notices

3. Jurisdiction of the Appellate Authority

The Appellant declares that the matter of Appeal falls within the jurisdiction of the Appellate Authority.

4. Limitation

The Appellant further declares that the Appeal is within the limitation as specified in section 26B of the Boilers Act, 1923.

5. Facts of the case

Here give a concise statement of facts of the case and grounds of Appeal against the specified order, in a chronological order, each paragraph containing as neatly as possible as separate issue, fact or otherwise)

6. Relief(s) sought

In view of the facts mentioned in paragraph 5 and the grounds on which the impugned order is challenged, the Appellant prays for the following relief(s)

(Here specify the relief(s) sought and the legal provision, if any, relied upon)

7. Interim relief(s) sought (if prayed for)

Pending the final decision in the Appeal, the Appellant seeks the following interim relief(s).

(Here specify the interim relief(s) prayed for and the reason therefore)

8. Matters not pending with any other court

The Appellant further declares that the matter regarding which this Appeal has been filed, is not pending before any court of law or any other authority or any other Tribunal.

9. Details of Index

An index containing the details of the documents relied upon is enclosed.

10. List of enclosures.

- i)
- II)
- iii)

VERIFICATION

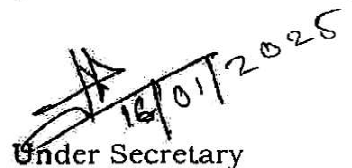
I, _____ son/wife/daughter of Mr. _____ being the Appellant do hereby verify that the contents of paragraphs 1 to 10 are true to my personal knowledge and belief and that I have not suppressed any material fact.

(Signature of the Appellant)

Place:

Date:

By order of the Governor,



Under Secretary
to the Government of Tripura.